

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 2221  
TO BE ANSWERED ON 09.12.2024**

**HARASSMENT OF FOOD ESTABLISHMENT**

**2221. SHRI MANICKAM TAGORE B:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the manner in which the Government plan to ensure that the public display of operators' personal information does not lead to harassment or intimidation of food establishment owners;**
- (b) the details of the specific consultations were undertaken with legal experts to assess the impact of these regulations on the privacy rights of individuals involved in the food industry;**
- (c) the manner in which the Government will safeguard the displayed personal information from being misused or exploited by third parties;**
- (d) the steps being taken by the Government to ensure that the identification of employees, such as chefs and waitstaff, does not compromise their safety or expose them to undue scrutiny by customers or the public; and**
- (e) the manner in which the Government monitor compliance with these regulations, and penalties to be imposed on establishments who fail to protect the privacy of their operators and employees?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (e): Commercial establishments including food establishments are governed by the Shops and Establishment Act of the respective States and Union Territories which have their own Act and Regulations. In this regard, State Governments and Union Territory Administrations are the appropriate authorities.**

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